

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Ins.) No. 363 of 2020

IN THE MATTER OF:

NTCIL Real Estate Pvt. Ltd.Appellant

Vs.

Kannan Tiruvengadam & Ors.Respondents

With

Company Appeal (AT) (Ins.) No. 364 of 2020

IN THE MATTER OF:

NTCIL Infrastructure Pvt. Ltd.Appellant

Vs.

Kannan Tiruvengadam & Ors.Respondents

Present:

For Appellant: Ms. Aastha Vishwakarma, Advocate

For Respondents:

O R D E R

02.03.2020: At the instance of the Learned Counsel for the Appellant, the matter is adjourned to 05.03.2020. Learned Counsel for the Appellant submits that an identical appeal arising out of the same impugned order is pending consideration before Court No. 2 which is fixed for 05.03.2020.

In view of the same, these appeals be also listed before Court No. 2 with approval of the Hon'ble Chairperson.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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